

HARYANA GOVERNMENT
LEGISLATIVE DEPARTMENT

Notification

The 25th January, 2016

No. Leg.5/2016.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 6th January, 2016 is hereby published for general information:—

HARYANA ORDINANCE NO. 3 OF 2016

THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) ORDINANCE, 2016.

AN

ORDINANCE

further to amend the Haryana Municipal Corporation Act, 1994.

Promulgated by the Governor of Haryana in the Sixty-sixth Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:—

Short title.

1. This Ordinance may be called the Haryana Municipal Corporation (Amendment) Ordinance, 2016.

Amendment
of section 8
of Haryana Act 16
of 1994.

2. In clause (n) of sub-section (2) of section 8 of the Haryana Municipal Corporation Act, 1994,-

(i) for the sign ‘.’ existing at the end, the sign and word ‘; or’ shall be substituted;

(ii) after clause (n), following clauses shall be inserted, namely:-

“(o) if he has been convicted, or charges have been framed against him by a court in a criminal case for an offence, punishable with imprisonment for not less than ten years; or

(p) if he fails to pay an arrear of any kind due to him to any Primary Agriculture Co-operative Society, District Central Co-operative Bank and District Primary Co-operative Agriculture Rural Development Bank; or

(q) if he fails to pay arrears of electricity bills; or

(r) if he has not passed matriculation examination or its equivalent examination from any recognized institution/board:

Provided that in case of a woman candidate or a candidate belonging to Scheduled Caste, the minimum qualification shall be middle pass:

Provided further that in case of a woman candidate belonging to Scheduled Caste, the minimum qualification shall be 5th pass; or

(s) if he fails to submit a self declaration to the effect that he has a functional toilet at his place of residence.”.

Chandigarh :
The 6th January, 2016.

PROF. KAPTAN SINGH SOLANKI,
Governor of Haryana.

KULDEEP JAIN,
Secretary to Government Haryana,
Law and Legislative Department.